COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 391 OF 2017

Dated: 8th August, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Madhya Pradesh Power Management Co. Ltd. .... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Ms. R. Mekhala

Counsel for the Respondent(s) : Mr. Janmali M a/w
Ms. Naveen Kohli (Rep.) for R-2

Ms. Garima Srivastava for
Mr. Rajiv Srivastava for R-3 to R-6

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran for R-7 to R-9

Ms. Neha Garg
Mr. Ashwin Ramanathan
Ms. Swapna Seshadri for R-13

ORDER

Learned counsel for Respondent Nos. 3 to 6 and 13 seek three weeks more time to file reply. They may take steps to file the same on or before 30.08.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on ***23.10.2018.***

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk